

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of December, 2025

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
3.12.2025 Wednesday At 10.30 A.M. Miscellaneous Petitions. <i>(Through online video-conference)</i>	1.	851/MP/2025	AMPEG	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 4.7.2025 between AMPIN Energy Green Four Private Limited and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.9.2021 and imposition of BCD on solar cells and solar modules to 25% and 40% respectively by way of MNRE Office Memorandum dated 9.3.2021(<i>On admission</i>).
	2.	879/MP/2025	VEHWEPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking an extension of the Start Date of Connectivity as per the Intimation of Final Grant of Connectivity dated 15.11.2025 (<i>On admission</i>).
	3.	I.A.Dy.No.600/2025 in Petition No.788/2025	TENGEDCO	Application for Directions on behalf of the Respondent, Tamil Nadu Power Distribution Corporation Limited, under Section 94(2) of the Electricity Act, 2003 in Petition No. 788/MP/2025.
	4.	875/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset under Transmission Network Expansion in Gujarat to increase ATC from ISTS, Part-B in Western Region.
	5.	877/TT/2025	PGCIL	Petition for determination of tariff for Establishment of 765/400/220 kV Sub-station at Kurnool-III, Extension of 765 kV Kurnool (New) Sub-station, and 765 kV Kurnool III- Kurnool (New) D/C Line under "Transmission System for Kurnool Wind Energy Zone/Solar Energy Zone (AP)-Part-A & Part-B in Southern Region.
	6.	872/TL/2025	APTL	Petition under Sections 14 and 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission License Regulations") to establish the transmission system for "Transmission System for Integration of Ananthapuram-II REZ – Phase II (3GW)" on a Build, Own, Operate and Transfer Basis.
	7.	873/AT/2025	APTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges discovered through the tariff based competitive bidding process (TBCB process) with respect to the Transmission System i.e., the Transmission System for Integration of Ananthapuram-II REZ-Phase-II (3 GW) being established by Anantapur

				II Power Transmission Limited on build, own, operate and transfer basis.
	8.	789/TL/2025	BITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Barmer I Transmission Limited to implement transmission project "Implementation of 1 no. of 220 kV line bay for interconnection of M/s Anboto Solar Private Limited (250MW+50MW) RE power projects at 765/400/220kV Barmer-I PS" under "Regulated Tariff Mechanism" (RTM) Mode.
	9.	322/TL/2024	NREGSPTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 r/w Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of the transmission licence to NERGS-I Power Transmission Limited
	10.	824/TL/2025	ASTL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent clarification and replacement, if any, with respect to grant of Transmission License to Angul Sundargarh Transmission Limited.
	11.	825/AT/2025	ASTL	Petition u/s 63 Electricity Act 2003 for Adoption of Transmission Charges.
	12.	675/TL/2025	MELPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	13.	690/AT/2025	MELPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
	14.	229/2010	APCPL	Approval of tariff of Indira Gandhi Super Thermal Power Project, Stage-I (3x500 MW) for the period from date of commercial operation of Unit-I to 31.3.2014. (Remand Matter)
	15.	111/MP/2021 alongwith I.A.No.38/2021	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 challenging the repeated revisions in energy charges being claimed by NTPC Limited in relation to supply of power from Farakka STPS (Interlocutory application for interim directions).
	16.	58/MP/2023	W5RL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and applicable laws and provisions inter alia seeking payment of compensation for breach of provisions of the Power Purchase Agreement dated 21.07.2017 executed by and between Wind Five Energy Private Limited and PTC India Limited.
	17.	215/MP/2023	PTCIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents under the Power Purchase Agreement dated 21.7.2017 and

			Amendments thereof-entered between the Petitioner and the Respondent No. 1 and the back-to-back Power Sale Agreement dated 27.6.2017 entered between the Petitioner and Respondent Nos. 3 and 4 and the alleged termination of PPA by Respondent No.1.
18.	196/MP/2023	ACEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.03.2014 seeking compensation on account of 'Change in Law' event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax 500 MW) x upon the Project land along with carrying cost and interest on carrying cost.
19.	207/MP/2023	AGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
20.	208/MP/2023	ASPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e., Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption on the payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
21.	204/MP/2024 alongwith I.A.No.72/2025	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.4.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 8.3.2023 in Petition No. 245/AT/2022 (Interlocutory application moved by SECIL for modification of RoP dated 28.4.2025).
22.	956/MP/2025 alongwith I.A.No.123/2025	INGEL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking relaxation Regulation 11A read with Regulation 5.8 (xi) pertaining to submission of documents demonstrating ownership of 50% of the land for return of Bank Guarantee submitted under Regulation 5.8(xi)(c) (Interlocutory application for urgent listing).
23.	330/MP/2025	PGCIL	Petition for truing up of the security expenses from 1.4.2019 to 31.3.2024 and recovery of the

			security expenses from 1.4.2024 to 31.3.2029 under Regulations 15(1)(d) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
24.	335/MP/2025	GVNL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 6.2.2007 and 2.2.2007 read with the corresponding SPPAs both dated 5.12.2018 (and SPPAs dated 30.3.2022) entered into between Gujarat Urja Vikas Nigam Limited and Adani Power Limited.
25.	368/MP/2025	NTPC	Petition under Section 142 of Electricity Act, 2003 read with Regulation 70(2) of the CERC (Conduct of Business) Regulations, 2023 in furtherance of Order dated 16.1.2024 passed by this Commission in Petition No. 319/MP/2020 seeking directions and initiation of appropriate action against the Respondent for non-compliance of the directions of this Commission.
26.	431/MP/2025	Powerica	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 57 and 58 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 seeking relaxation of Regulation 22(3)(c) for permitting trial runs and commissioning of Wind Turbine Generators (WTGS) in tranches of at least 10 MW for the Petitioner's Wind Power Project.
27.	547/MP/2025	NRLDC	Petition under Section 79 and Section 142 of the Electricity Act 2003 read with Regulation 12 Power to Remove Difficulty of Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2024, read with Regulation 111 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 dealing with persistent default in payment of Deviation charges applicable under the CERC (Deviation Settlement Mechanism and related matters) Regulations 2024 and other associated issues.
28.	777/MP/2025	NLDC	Petition under Regulation 9 (7) of CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024, Para 9.3 of the CERC Approved Detailed procedure for recovery of charges in case of deficit in the Deviation and Ancillary Pool Account dated 15.10.2024 and the directions issued by Hon'ble CERC in Petition No. 01/SM/2025 regarding Recovery of Legacy Dues in pursuance of DSM Regulations, 2024.
29.	670/MP/2025	ASEPL	Petition under Section 79 of Electricity Act, 2003 read with Article 17 of the Power Purchase Agreements dated 25.11.2021 (PPAs) executed between Avaada Sunshine Energy Private Limited, West Central Railway & Rewa Ultra Mega Solar Limited, and Avaada Sunshine Energy Private Limited, Madhya Pradesh Power Management Company Limited & Rewa Ultra Mega Solar Limited seeking declaration that change in Goods and Services Tax from 5% to 12% and 13.8%, respectively w.e.f. 1.10.2021 by way of GST Amendment Notifications qualifies

				as Change in Law event under Article 17 of the PPAs and consequently, direction to respondents to compensate the Petitioner towards additional expenditure incurred on account of the Change in Law event along with carrying cost.
	30.	682/MP/2025	BBTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 16.10.2020 (TSA) seeking condonation of time overrun & consequential extension of Schedule COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure events and Change in Law events pertaining to POWERGRID Bikaner Transmission System Limited.
	31.	806/MP/2025	JIPL	Petition Under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulations 65 and 70(2) and of the CERC (Conduction of Business) Regulations, 2023 against the Respondent No. 1- Bihar State Power Holding Company Limited and the Respondent No. 2- PTC India Limited for willful disobedience and failure to execute this Hon'ble Commission's final order dated 12.4.2024 passed in Petition No. 109/MP/2022.
	32.	840/MP/2025	RTL	Petition by Rajgarh Transmission Limited under Section 17 of the Electricity Act 2003 read with Article 7 of Part B of Debenture Trust Deed dated 3.6.2025 read with Article 15 of the Transmission Service Agreement dated 02.12.2021 for approval/ bringing on record the issuance of debentures (INR denominated, senior, rated, listed, unsecured and redeemable non-convertible) and appointment of Vardhman Trusteeship Pvt. Ltd. as the Debenture Trustee and creation of security in favour of the said Debenture Trustee.
	33.	673/MP/2025	SPPL	Petition seeking regulatory compliance by issuing direction to National Load Dispatch Centre, the Central Agency under Regulation-17 of the CERC (Terms and Condition for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 to allowing the Petitioner to trade Renewable Energy Certificate issued to the Petitioner against self-consumption of electricity at its co-generation facilities.
	34.	786/MP/2025 alongwith I.A.No.84/2025	JPL	Petition under Section 79 of the Electricity Act, 2003, seeking quashing of the illegal claim of Rs. 16,95,00,000/- raised by the Respondent No. 1/ TNPDC vide demand notice dated 02.04.2025 towards payment of Liquidated Damages in terms of Article 4.8 of the Power Purchase Agreement dated 23.8.2013 for being barred by limitation (Interlocutory application for interim reliefs).
	35.	850/MP/2025 alongwith I.A No.104/2025	RVSPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with relevant provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in respect to timeline for achieving Financial Closure as a condition subsequent to be satisfied by the Connectivity

				Grantee under Regulation 11A(2) thereof. (Interlocutory application for urgent listing).
	36.	808/MP/2025	NTPC	Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024") seeking approval of input price of coal supplied from Kerandari Coal Mine to end use generating station i.e., Tanda-II STPS for the period from Commercial Operation Date i.e., 1.4.2025 to 31.3.2029.
	37.	337/GT/2024	NEEPCO	Petition for revision of tariff after the truing up exercise for the period 2019-24 and determination of tariff for the period 2024-29 in respect of Kopili Hydro Power Station (200 MW).
	38.	42/GT/2025	NHDCL	Petition for truing up of tariff for the period 2019-24 and determination of tariff for tariff period 2024-29 in respect of Omkareshwar Power Station (520 MW).
	39.	45/GT/2025	NHDCL	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Indira Sagar Power Station (ISPS).
3.12.2025 Wednesday At 2.30 P.M.		No. L- 1/260/2021/CERC	Public Hearing through Online Video Conference	Public Hearing on Determination of value of "X" for computation of the deviation (in %) for Wind and Solar (WS) Sellers from 1.4.2026 onwards under the provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024.
9.12.2025 Tuesday At 10.30 A.M. Miscellaneous petitions (Through online video-conference)	1.	764/MP/2025	PTCIL	Petition under Sections 79(1)(f) of the Electricity Act, 2003, for return of arbitrary and illegal deduction amounting to Rs.33,82,46,302/- plus applicable interest by Respondent No.1/ Torrent Power Ltd. towards alleged replacement cost and liquidated damages for non-supply of power by Respondent No.2/ MB Power Ltd. during the period an interim stay granted by Hon'ble High Court of Judicature at Madras was in force restraining PGCIL from giving effect to MTOA (On admission).
	2.	911/MP/2025	ERAPL	Petition under Section 79 of the Electricity Act, 2003, read with Article 12 of the Power Purchase Agreement dated 28.11.2023 executed between Eden Renewable Alma Private Limited and Solar Energy Corporation of India Limited, seeking approval of and consequential relief for Change in Law events (On admission).
	3.	765/MP/2025	NEEPCO	Petition under Section 79 of the Electricity Act, 2003, read with Regulation 24 and 24 as read with Regulation 7 and 14 of the Central Electricity Regulatory Commission (Ancillary Services) Regulations, 2022 ('Ancillary Service Regulations, 2022') alongwith Regulation 57 and 58 as read with Regulation 45 and 49 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 ('IEGC Regulations, 2023') seeking exemption from the Ancillary Services and/or relaxation to reduce the mandated ramp rate from 3% per Minute to 1% per Minute for the North Eastern Region ('NER') Gas Stations - Assam Gas Based Power Station ('Assam Station') and Agartala Gas Based Power Station ('Agartala Station') until the formation of National Gas Grid in North Eastern Region (On admission).
	4.	973/MP/2025	ARPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the

				Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 invoking this Hon'ble Commission's power to relax and seeking appropriate relief against potential revocation and for retention of its 100 MW connectivity at Bhuj - I Pooling Station, operationalized by 31.03.2025, on account of delay in commissioning of its 100 MW installed capacity Hybrid Project due to events of force majeure (On admission).
	5.	776/AT/2025	RUMSL	Petition under section 63 of the Electricity Act, 2003 for adoption of tariff for the 170 MW grid connected solar photovoltaic power project selected through competitive bidding process as per the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects (Resolution No.27/01/2023-RCM) issued by the Ministry of Power, Government of India on 28.7.2023.
	6.	773/AT/2025	NHPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of Tariff for ISTS Grid connected Solar Power Projects of 1200 MW with 600 MW/2400 MWh Energy Storage System (ESS) and with additional capacity up-to 1200 MW with "Greenshoe Option" on anywhere in India basis selected through Competitive Bidding Guidelines issued by Ministry of Power, Government of India on 9.6.2023 and its amendments thereof
	7.	827/TD/2025	EPTPL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020.
	8.	41/MP/2014	AREPL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand)
	9.	14/MP/2014	KVKEL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	10.	327/MP/2013	Diwakar Solar	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
	11.	432/MP/2019 alongwith I.A.No.82/2023	SPL	Petition under Section 79 of Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to the default of Procurers.
	12.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	13.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.

	14.	618/MP/2020	AP Discoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
	15.	282/MP/2021 alongwith I.A.No.61/2022	RKMPPL	Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism(Interlocutory application moved by PTC to club the Petition with 141/MP/2022).
	16.	141/MP/2022	PTCIL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.
	17.	324/MP/2022	OSEL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction to Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction to Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.
	18.	218/MP/2022 alongwith I.a.No.112/2025	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL (Interlocutory application on behalf of Dhirubhai Ambani Green Tech Park Limited (Formerly known as Coastal Andhra Power Limited) to place on record subsequent developments).
	19.	105/MP/2023 alongwith I.A.No.110/2025	APSPDCL	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.03.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.03.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees (Interlocutory

				application on behalf of Dhirubhai Ambani Green Tech Park Limited (Formerly known as Coastal Andhra Power Limited) to place on record subsequent developments).
	20.	94/MP/2023	KEIPL	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to Respondent No.1.
	21.	240/MP/2024 alongwith I.A.No.56/2024 &11,12/2025 Dy. No.190/2025.	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023 (Interlocutory application for interim reliefs and impleadment, I.A moved by Green Infra Clean Wind Limited for Name change) (Part-heard).
	22.	254/MP/2024 alongwith I.A.No.64/2025	TRNEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003, read with the PPA dated 25.7.2013 executed between the Petitioner and PTC and as per the terms of the back to back PPA executed by PTC with UPPCL on behalf of Paschimanchal Vidyut Vitran Nigam Limited, Purvanchal Vidyut Vitran Nigam Limited, Madhyanchal Vidyut Vitran Nigam Limited, Dakshinanchal Vidyut Vitran Nigam Limited dated 25.7.2013, seeking recovery of unilateral and wrongful deductions contrary to the terms of the PPA as well as order dated 14.5.2019 passed in Petition No. 77/MP/2018 (Interlocutory application for additional submission).
	23.	317/MP/2025 alongwith I.A. No.58/2025 & IA No 92/2025	ERPPL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 read with clause 4.5 of the power purchase agreement dated 31.08.2020 executed between the Petitioner and NHPC Limited (Interlocutory applications for urgent listing, interim reliefs & seeking clarification/modification of Record of Proceedings dated 19.08.2025.).
	24.	804/MP/2025	AP&NR	Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.01.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 1.4.2024 to 31.7.2024 along with Late Payment Surcharge and Interest.
	25.	667/MP/2025 alongwith IA No. 55/2025	KPSITL	Petition under Section 79, and Section 79(1) (D of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPSI Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work. (Interlocutory Application for interim reliefs)

	26.	757/MP/2025 alongwith IA No.93/2025	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDC) under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003. (Interlocutory application for interim reliefs).
	27.	835/MP/2025	ACMESHL	Petition Under Section 79(1)(C) & 79(1)(K) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 11 & 12 of Central Electricity Regulatory Commission (Deviation settlement mechanism and related matters) Regulations, 2024, Regulation 41 & 42 of the GNA Regulations, 2022 and any other relevant laws seeking inter alia the approval of the metering scheme proposed by the Petitioner in relation to the BESS Project being setup pursuant to Regulation 5.2 of the GNA Regulations, 2022 to optimize the usage of already granted connectivity quantum of 1200 MW to the Petitioner / its SPVs.
	28.	340/MP/2025	SECIL	Petition under Section 79(1)(b) and (f) of the Electricity act, 2003 seeking issuance of direction(s) to the respondent for payment of outstanding principal amount and applicable late payment surcharge for renewable power supplied by the petitioner to the respondent under the PSA dated 7.8.2018 and further directions to the respondent for signing a supplementary PSA incorporating developments regarding the sale of power by the Petitioner to Respondent.
	29.	369/MP/2025 alongwith IA No 94/2025	SBOPL	Petition under Section 79 and Section 94 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the general regulatory and inherent jurisdiction of this commission for seeking inter alia compliance of the order dated 28.06.2023 read with addendum order dated 22.9.2023 in petition no. 73/MP/2020 and as a consequence thereof directions against the respondents for release of the balance payment along with late payment surcharge on the additional capital expenditure incurred by the petitioner due to introduction of the central goods and services act, 2017, the integrated goods and services tax act, 2017 & state goods and services act, 2017, and safeguard duty, 2018. (Interlocutory application for interim directions.)
	30.	430/MP/2025 along with IA No. 99/2025	SBE3PL	Petition under Section 79 of the Electricity act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 invoking the adjudicatory, general regulatory and inherent jurisdiction of this Commission for seeking directions against the Respondents for release

				of outstanding balance along with late payment surcharge for the change in law compensation allowed by this Commission vide order dated 30.6.2023 in petition No. 72/MP/2020 Project. (Interlocutory Application seeking direction(s) against the Respondents.
	31.	770/MP/2025 alongwith I.A.No.80/2025	VRPL	Petition under Section 79 of The Electricity Act 2003, Regulation 15 of CERC Conduct of Business Regulation and Regulation 42 and 44 of CERC (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 seeking termination of the connectivity and GNA and termination of the Power Purchase Agreement (PPA) dated 10.9.2021 along with amendment thereof executed between Viento Renewables Private Limited and Solar Energy Corporation of India Limited without any financial liability.
	32.	321/MP/2025	SIL	Petition under section 79(f) of the Electricity act, 2003 seeking direct the respondent No.1 to pay an amount of Rs.19,05,31,515/- (Rupees Nineteen Crores Five lacs thirty-one Thousand five Hundred Fifteen Only) to the Petitioner.
	33.	550/MP/2025	ARP4PL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking an extension of the start date of connectivity as per the Intimation of final grant of Connectivity dated 19.01.2024 and quashing of the invoices dated 07.02.2025 and 3.3.2025 issued by CTUIL
	34.	308/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 01.01.2024 of MOEF&CC is a change in law event in terms of Article 10 of the Power Purchase Agreement dated 23.08.2013 read with the Addendum dated 10.12.2013, executed with Tamil Nadu Generation and Distribution Company Limited, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event
	35.	334/MP/2025	BALCO	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking declaration that the notification dated 1.1.2024 of MOEF&CC is a change in law event in terms of Article 34 and Article 39.1 of the PSA dated 26.12.2014 executed with KSEBL, and consequently allow the Petitioner to claim change in law compensation on account of additional expenditure incurred in terms of the said change in law event.
	36.	814/MP/2025	WFEPL	Petition Under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulation 41 and 42 of the CERC (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking Extension of Connectivity start date and corresponding milestones (Including Financial closure) for the 700 MW Solar Power Project at Solapur, Maharashtra.
	37.	716/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Gadag-II PS from 31.12.2025 till 8.4.2027.

	38.	717/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 102 MW connectivity at Koppal-II PS from 31.12.2025 till 5.3.2027.
	39.	721/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Gadag-II PS from 31.12.2025 till 23.6.2027.
	40.	726/MP/2025	ABRELRJ	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 ("Electricity Act") and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking extension in the date of effectiveness of 184 MW Connectivity at Koppal-II PS from 27.12.2025 till 16.5.2027.
	41.	695/MP/2025	VGEPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of the effectiveness of connectivity from 22.12.2025 till 2.6.2027.
	42.	715/MP/2025	GPIPL	Petition under Section 79(1)(c), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 r/w Regulation 65 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for seeking extension in the date of effectiveness of connectivity from 31.12.2025 to 10.12.2026.
	43.	859/MP/2025 alongwith I.A.No.107/2025	NSPPL	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended), inter alia, seeking quashing / setting aside of the letter dated 3.2025 issued by Central Transmission Utility of India Limited revoking the Connectivity of 93 MW granted to Nannai Solar Park Private Limited along with sub sequential relief(s) thereof.
	44.	701/GT/2025	NTPC	Petition for revision of tariff of Tanda Super Thermal Power Station, Stage-I (440 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	45.	702/GT/2025	NTPC	Petition for approval of tariff of Tanda STPS Stage-I (440 MW) for the 2024-29 period.
	46.	697/GT/2025	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station St-III (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	47.	698/GT/2025	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) for the period from 1.4.2024 to 31.3.2029
11.12.2025 Thursday At 10.30 A.M. Misc./Generation/	1.	I.A.No.126/2025 in Petition No. 192/MP/2021	SBSR-11	Application under Section 94 Electricity Act seeking a direction upon the Respondent no. 1 to accept the request of the Petitioner to replace the existing Performance Bank Gurantee bearing no. 2158igp001515321 with a new

Transmission Tariff Petitions (Through online video-conference)				Performance Bank Guarantee to be furnished by the said applicant/ petitioner, amongst other reliefs (On admission).
	2.	Diary No. 615 /2025	TPSL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 inter alia seeking directions for acceptance of Capex LC to fulfil the requirement of submitting documents demonstrating achievement of financial closure (on admission).
	3.	Diary No. 614/2025 in Petition No. 303/MP/2024	UKTL	Interlocutory application seeking interim directions including a direction to all Respondents to not take any precipitative or coercive action against the Petitioner/ applicant (Received by remand) (On admission).
	4.	Diary No. 629/2025 in Petition No. 856/MP/2025	ACMECSPL	Interlocutory Application seeking urgent listing of Petition bearing No.856/MP/2025 titled ACME Cleantech Solutions Private Limited v. Central Transmission Utility of India Limited. (Received by remand) (On admission).
	5.	869/TL/2025	MERTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Mandsaur I Re Transmission Limited.
	6.	870/AT/2025	MERTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MANDSAUR I RE TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	7.	944/GT/2025	NTPC	Petition for approval of tariff of Talcher STPS-II for the period from 1.4.2024 to 31.3.2029. and determination of Supplementary Tariff for ECS (De NOx) system in Talcher STPS-II
	8.	949/GT/2025	NTPC	Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	9.	955/GT/2025	DVC	Petition for determination of 2024-29 period of Maithon Hydel Power Station, Units-I to III (63.20 MW) for the period from 1.4.2024 to 31.3.2029.
	10.	1000/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Maithon Hydel Power Station, Units-I to III (63.20 MW) for the period from 1.4.2019 to 31.3.2024.
	11.	711/GT/2025	GKEL	Petition for truing-up of Generation tariff from 1.4.2019 to 31.3.2024; and determination of Generation tariff for the period 1.4.2024 to 31.3.2029, in respect of 262.5 MW gross capacity sale from 3 x 350 MW Kamalanga Thermal Power Plant of GMR Kamalanga Energy Limited (GKEL).
	12.	704/GT/2025	NTPC	Petition for revision of tariff of Faridabad Gas Power Station for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	13.	705/GT/2025	NTPC	Petition for approval of tariff of Faridabad Gas Power Station for the period from 1.4.2024 to 31.3.2029.

	14.	706/GT/2025	NTPC	Petition for revision of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	15.	707/GT/2025	NTPC	Petition for approval of tariff of Jhanor Gandhar Gas Power Station (657.39 MW) for the period from 1.4.2024 to 31.3.2029.
	16.	708/GT/2025	NTPC	Petition for truing up of tariff of Anta Gas Power Station (419.33 MW) for the period 2019-24.
	17.	709/GT/2025	NTPC	Petition for approval of tariff of Anta Gas Power Station (419.33 MW) for the period from 1.4.2024 to 31.3.2029.
	18.	676/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Koderma Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
	19.	677/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Raghunathpur Thermal Power Station, Units I & II (2 x 600 MW) for the period from 1.4.2019 to 31.3.2024.
	20.	740/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2019 to 31.3.2024.
	21.	703/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2024 to 31.3.2029.
	22.	43/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamara-III Power Station.
	23.	49/GT/2025	NHPC	Petition for truing-up of the generation tariff of 160 MW Teesta Low Dam-IV Power Station for the period 2019-24 and determination of Tariff for the period 1.4.2024 to 31.3.2029.
	24.	718/GT/2025	NHPC	Petition for determination of generation tariff of Parbati-II HE Project (800 MW) for the period 1.4.2025 to 31.3.2029.
	25.	337/TT/2022	PGCIL	Petition for approval under Regulation 86 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for determination of the transmission tariff from COD to 31.3.2024 for the asset under the "Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part – B1)" in the Eastern Region.
	26.	30/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)- Rajnandgaon (TBCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.
	27.	655/TT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Existing Transmission & Distribution System network as on 31.3.2014 of DVC for the period from 1.4.2019 to 31.3.2024.
	28.	58/TT/2025	PGCIL	Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024- 29 tariff period for Assets under "Transfer of Power from

				Generation Projects in Sikkim to NR / WR Part-A" in the Eastern Region.
	29.	194/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period for the Assets under Augmentation of Transformation Capacity at Fatehabad (PG) in the Northern Region.
	30.	537/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for the Combined Asset under Provision of Series Reactors in Northern Region.
	31.	412/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for Combined Assets under transmission system associated with Kaiga 3 and 4 (2x235 MW) Project in the Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	32.	611/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for Combined Assets under "HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) – North Trichur (Kerala) – Scheme #2 AC System strengthening at Pugalur end" in the Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	33.	496/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for Combined Assets under "Transmission System associated with Kudankulam Atomic Power Project" in the Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	34.	479/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for Combined Assets under "InterRegional System

				Strengthening Scheme in WR and NR (Part-B)" under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) Combined RoP in Petition Nos. 412/TT/2025, 611/TT/2025, 496/TT/2025, 479/TT/2025 and 477/TT/2025 Page 3 of 5 and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
	35.	477/TT/2025	PGCIL	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period concerning Combined Assets under "Provision of STATCOM at Nalagarh and Lucknow" in the Northern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulations 15(1)(a) and 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	36.	478/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Green Energy Corridors: Inter-State Transmission Scheme (ISTS)- Part-D in Northern Region.
	37.	543/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under System Strengthening - XI in Southern Region.
	38.	634/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region.
	39.	606/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with Common System associated with Coastal Energen Private Limited and Ind-Bharat Power (Madras) Limited LTOA Generation Projects in Tuticorin Area-Part-A in Southern Region.
	40.	486/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset-I (HVDC portion) and Combined Asset- 2 (AC portion) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #3: Pugalur-Trichur 2000MW VSC based HVDC System in Southern Region.
	41.	576/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets

				under Static VAR Compensator (SVCs) in Northern Region.
	42.	561/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Northern Region System Strengthening Scheme-XVIII.
	43.	493/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset for Northern Region System Strengthening Scheme-XIX in Northern Region.
	44.	510/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Northern Regional Transmission Strengthening Scheme.
	45.	484/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for transmission asset under Transmission system for controlling high Short Circuit Current level at 400kV Thiruvallam S/s in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024
	46.	520/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: 01 no. of 230 KV line Bay at Tuticorin-II GIS PS under Implementation of 1 no. of 230 KV Bay at Tuticorin-II GIS PS in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	47.	593/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under System Strengthening-XXIV in the Southern Region in Southern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	48.	598/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 tariff block and determination of Transmission Tariff for 2024-29 tariff block for Extension of Kudankulam APP-Tirunelveli 400kV (Quad) D/C line to Tuticorin Pooling Station along with associated bays and equipments at Tuticorin Pooling Station under Connectivity for

				Kudankulam 3&4 (2X1000MW) with ISTS in Southern Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	49.	483/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for "Augmentation of Transformation Capacity at 400/220 kV Ludhiana (PG) Substation" in the Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	50.	609/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under "Spare 765/400 kV Transformers for Northern Region" in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	51.	404/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Kishenganga HEP in Northern Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.
	52.	534/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Asset-1: Augmentation of 500 MVA 400/220 kV ICT at Wardha Sub-station; Asset-2: Augmentation of 500 MVA 400/220 kV ICT at Seoni Sub-station; Asset-3: Augmentation of 500 MVA 400/220 kV ICT at Morena Sub-station and Asset-4: Conversion of 50 MVA fixed line reactor at Bina (PG) end of Sagar (MP)-Bina (PG) 400 kV line into switchable line reactor under Western Region System Strengthening Scheme-WRSS XXIII.

SUPPLEMENTARY LIST				
11.12.2025 Thursday At 10.30 A.M.	53.	I.A.Dy.No.631/20 25 in Petition No. 550/MP/2025	ARPFPL	Interlocutory application seeking issuance of ad-interim directions in the form of a stay of the operation and/or revocation of the Notice dated 12.3.2025 till the final disposal of the Petition No. 550/MP/2025 (On admission).
16.12.2025 Tuesday At 10.30 A.M. Misc./Transmission Tariff Petitions (Through online video-conference)	1.	864/MP/2025	PXIL	Petition seeking approval, for introduction of Peak Day-Ahead Market and Peak Real Time Market Contracts on the Petitioner's PRATYAY Platform (On admission).
	2.	865/MP/2025	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of introduction of Peak Day Ahead Market (Peak DAM) and Peak Real Time Market (Peak RTM) (On admission).
	3.	910/MP/2025	HPX	Petition under Regulation 54, 55 and 56 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for grant of time to one of the Promoter Shareholders for diluting its stake in the Petitioner Company to meet the requirement/ compliance under Regulation 15 of Central Electricity Regulatory Commission (Power Market) Regulations, 2021(On admission).
	4.	907/MP/2025	UPPCL	Petition under Sections 79(1) (c) read with 79 (1) (k) of the Electricity Act, 2003, read with Regulation 42 of the CERC (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022, read with regulation 43(6) of the Indian Electricity Grid code seeking removal of certain difficulty from this commission along with the consequential reliefs sought by the petitioner (On admission).
	5.	906/MP/2025	KPS VIA	Petition under Section 17(3) & 17(4) of the Electricity Act-2003 seeking for approval of security interest over Petitioner's assets in favour of Respondent no. 3 i.e., Catalyst Trusteeship Limited (hereinafter referred to as the "Security Trustee"), who is acting as the Security Trustee for the purpose of holding the securities on behalf of and for benefit of the lender i.e., Respondent No. 2 – Power Finance Corporation Limited, and any other banks and financial institutions participating in the facility (hereinafter referred to as the "Lender(s) /PFCL/ Lender's Agent"), in terms of the Security Trustee Agreement dated 19.09.2025 (including its assignees, transferees, novates) in respect of the Petitioner's transmission project.
	6.	975/AT/2025	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 2000 MW Inter-State Transmission System (ISTS) Solar PV Power Projects with 1000 MW/4000 MWh Energy Storage Systems (ESS) and selected through competitive bidding process (SECI-ISTS-XX) as per the guidelines of the Government of India.
	7.	855/MP/2025	WKTL	Petition seeking approval under Section 17(3) and 17(4) of the Electricity Act, 2003 ("Act") read with Article 15 of the Transmission Service Agreement dated 06.01.2016 for creation of security interest in the transmission project assets and other relevant documents of Warora Kurnool Transmission Limited in favour of new Security Trustee.

	8.	860/TL/2025	RNPTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Grant of Transmission License to Rajgarh Neemuch Power Transmission Limited
	9.	861/AT/2025	RNTPL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Rajgarh Neemuch Power Transmission Limited.
	10.	857/TL/2025	DPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to DAVANAGERE POWER TRANSMISSION LIMITED
	11.	858/AT/2025	DPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the DAVANAGERE POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	12.	863/MP/2025	ARTL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for the creation of security interest over all the movable and immovable assets of the Petitioner in favour of Catalyst Trusteeship Limited, Respondent No. 2, for the benefit of the Lender, Respondent No. 3.
	13.	207/TT/2024	PTCUL	Petition for approval of true- up from CoD to FY 2018-19 and determination of tariff for FY 2019-24 period for 400 kV Srinagar -Srinagar PH Line (Deemed ISTS) under UITP Scheme.
	14.	445/TT/2024	KPTCL	Petition for claiming of yearly Transmission Charges for 12 Nos. of 220kV lines for FY 22 and FY 23, owned by KPTCL identified as carrying Inter-state Power by Karnataka SLDC.
	15.	282/TT/2025	ATIL	Petition for truing up of transmission tariff for FY 2019-20 to FY 2023-24 and for determination of transmission tariff pertaining to FY 2024-25 to FY 2028-29.
	16.	354/TT/2025	ETL4B	Petition for truing up of transmission tariff for FY 2019-20 to FY 2023-24 and for determination of transmission tariff pertaining to FY 2024-25 to FY 2028-29.
	17.	826/TT/2025	PGCIL	Petition for determination of tariff for 2x500 MVA, 400/220 kV ICT at Pune (Shikrapur) along with associated ICT bays and 4 nos. 220 kV Line bays under Western Region Expansion Scheme-XXVI.
	18.	563/TT/2025	PGCIL	Petition for determination of tariff for asset under North Eastern Region Strengthening Scheme XIII.
	19.	836/TT/2025	PGCIL	Petition for determination of tariff for the Asset: 500MVA, 400/220kV ICT at Fatehgarh-II Substation along with associated bays under Augmentation of Transformation Capacity by 1x500MVA 400/220kV ICT (6th) at Fatehgarh-II PS to cater to the N-1 Contingency requirement at Fatehgarh-II PS.
	20.	742/TT/2025	PGCIL	Petition for determination of tariff for the Asset-1: 500 MVA, 400/220kV ICT-III along with

				associated Bays (427 & 211) at Bikaner PS S/s under Augmentation of Transformation Capacity by 1x500 MVA 400/220kV (3rd) to cater to the N-1 contingency requirement at Bikaner PS.
	21.	732/TT/2025	PGCIL	Petition for determination of Transmission tariff for 2024-29 tariff block for asset (04 nos) under Strengthening of OPGW network within ER Grid and Connectivity with Other regions in Eastern Region.
	22.	533/TT/2025	PGCIL	Petition for determination of tariff for assets under Eastern Region Expansion Scheme - XXXVI (ERES-XXXVI) in Eastern Region.
	23.	730/TT/2025	PGCIL	Petition for determination of tariff for the Asset-1: 1x80 MVAR 765kV spare reactor at Bhadla-II substation for 2x240 MVAR switchable line reactors associated with Fatehgarh-II - Bhadla-II 2nd D/C line under implementation of 1x80 MVAR 765kV Spare Reactor at Bhadla-II Sub-station.
	24.	821/TT/2025	PGCIL	Petition for determination of tariff for assets (02 Nos) under Establishment of Reliable Communication Scheme under Central Sector in Eastern Region.
	25.	562/TT/2025	PGCIL	Petition for determination of tariff for the Asset-1: 02 Nos 220 KV Line Bays at 400/220 KV Panchkula (Barwala) (PG) S/S under Implementation of 2 nos. of 220kV line bays at 400/220kV Panchkula (Barwala) (PG) S/s for interconnection with 220 kV Dera Bassi (PSTCL) Sub-station.
	26	591/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in Southern Region.
	27.	878/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for One no. 220 kV Line Bay (Bay no. 206) at Bhuj PS for providing Connectivity to M/s Ayana Renewable Energy Ltd. (100 MW) under Implementation of one no. 220 kV line bay at Bhuj PS for providing connectivity to M/s NTPC Renewable Energy Limited (300 MW) in Western Region.
	28.	831/TT/2025	PGCIL	Petition for determination of tariff for the Asset-1: 1 no. 220kV line bay at Amritsar Substation (bay no 213) under Requirement of 1 no. 220kV line bay at 400/220kV Amritsar (PG) by PSTCL.
	29.	729/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for asset (01 nos) under Communication System under Eastern Region Fibre Optic Expansion Project (Additional Requirement) in Eastern Region.
	30.	396/TT/2024	PGCIL	Petition for determination of tariff for assets under "Eastern Region Strengthening Scheme – XXII" in Eastern Region.
	31.	258/TT/2025	PGCIL	Petition for determination of transmission tariff for 2024-29 tariff block for Transmission system strengthening scheme for evacuation of power from solar energy zones in Rajasthan (8.1GW) under Phase-II- Part-A1.
19.12.2025 Friday At 10.30 A.M. Miscellaneous Petitions	1.	880/MP/2025	Greenko	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11 and 12 of the CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 seeking for appropriate directions in order to relax and

(Through online video-conference)				remove difficulties arising under Regulation 8(8) of the CERC (Deviation Settlement Mechanism and Related Matters) (Second Amendment) Regulations, 2025, thereby enabling payment of appropriate charges to Hydro Pump Storage Power Plants for injecting infirm power in to the Grid/ Transmission System <i>(On admission)</i>
	2.	971/MP/2025	NBTL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Articles 11 and 12 of the Transmission Service Agreement dated 06.07.2021 executed between Nangalbibra - Bongaigaon Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/ declaration recognizing Force Majeure Events that impacted the implementation of the Project and the Petitioner's right to consequential relief. <i>(On admission)</i> .
	3.	979/MP/2025	Vena Energy	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 11 and 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 (?2024 DSM Regulations?) and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking appropriate directions for holding and declaring that the 160 MW Sui Generis Blended Wind Power Project (based on 81% wind component and 19% solar component) of the Petitioner be considered and treated as a generating station based on wind resource for the purpose of the 2024 DSM Regulations and more specifically under Regulation 8(4) of the 2024 DSM Regulations <i>(On admission)</i> .
	4.	Dy No 579/2025 alongwith IA No Dy 638/2025	RSPPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty and extend the date of effectiveness of Petitioners' Connectivity dated 10.09.2021. <i>(For admission)</i> (Interlocutory application for urgent listing.)
	5.	Dy No. 587/2025	DPIPL	Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 41 and 42 of the CERC (Connectivity and General Network access to the Inter-State Transmission System) Regulations, 2022 (as amended) seeking Extension in respect to timeline for achieving Financial Closure as a condition subsequent? to be satisfied by the Connectivity Grantee under Regulation 11A (2) thereof and extension of start date of connectivity pursuant to Regulation 11A(2A). <i>(For admission)</i>
	6.	156/MP/2012	SPGL	Petition for termination of Bulk Power Transmission Agreement/Long Term Access Agreement dated 24.12.2010 and termination of Tri-partite Transmission Service Agreement dated 15.12.2011(Remand matter).
	7.	128/TL/2012	VTSL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect

				to Transmission Licence to Vemagiri Transmission System Limited (Remand matter).
	8.	127/2012	PGCIL	Petition for adoption of Transmission charges of Transmission System being established by the Vemagiri Transmission System Limited (Remand matter)
	9.	368/MP/2023	CTUIL	Petition under Section 79(1) (c) of the Electricity Act, 2003 seeking appropriate directions for treatment of Transmission Charges arising in giving effect to this Commission's Order dated 20.9.2017 in Petition No. 130/MP/2015.
	10.	666/MP/2025 along with IA Nos.54,118&119/ 2025	SUCRL	Petition under Section 79 including Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.8(vii) and Regulations 11A and 11B read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter State Transmission System) Regulations, 2022, thereby seeking relaxation of application of timeline provided under Regulation 11(A), by allowing the Petitioner to submit the registered title deed of the land required for the capacity for which connectivity has been granted, within 12 months from the date of grant of Final Connectivity instead of within 18 months from the grant of in-principle connectivity (i.e. by 26.1.2026.) (Interlocutory application for urgent listing, amendments of the Petition and interim reliefs)
	11.	658/MP/2025	PVUNL	Petition under Section 79 of the Electricity Act, 2003 read with Indian Electricity Grid Code Regulations 2023 (as amended), CERC (Terms & Conditions) of Tariff Regulations 2024, and Chapter-III of CERC (Conduct of Business) Regulations, 2023 for Patratu Thermal Power Station, Phase-I (PTPS-I) (3x800 MW) seeking directions with regard to issue of Control Area Jurisdiction for Scheduling of Power on & after COD of Unit #1.
	12.	728/MP/2025 along with IA No. 67/2025 and Dy No. 639/2025	GANEKO	Petition under Section 79(1)(c) and (f) of the Electricity Act read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 seeking appropriate directions to CTUIL for allowing the conversion of the Connectivity granted under the Land-BG route to LOA/PPA route. (Interlocutory applications for directions).
	13.	360/TT/2025	EPTCL	Petition for determination of tariff of 2 x 400 kV Bays at Jhanor Gandhar GPS owned by NTPC for the period i.e., 1.4.2024 to 31.3.2029 and true up for the period 1.4.2019 to 31.3.2024.
	14.	447/MP/2025	EPTCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 15(1)(d) and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking to bring on record change in name of the Applicant.
	15.	396/TT/2025	AP Transco	Petition for determination of tariff of the APTRANSCO owned intra state transmission lines which facilitated for flow of interstate power for the period from 1.11.2020 to 31.3.2021 for inclusion in POC mechanism.
	16.	1006/GT/2025	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II, (420

				MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	17.	1012/GT/2025	NTPC	Petition for approval of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-II (2x210 MW) for the period from 1.4.2024 to 31.3.2029.
	18.	1013/GT/2025	NTPC	Petition for revision of tariff of Koldam HEP for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	19.	947/GT/2025	NTPC	Petition for approval of tariff of Koldam Hydro Electric Project (4 x 200 MW) for the period from 1.4.2024 to 31.3.2029
Coram: Member (Tech.) Member (Law)	20.	502/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset comprising of Asset 1: 300 MVAR STATCOM at 400 kV Aurangabad Sub-station, Asset 2: 200 MVAR STATCOM at 400 kV Gwalior Sub-station, Asset 3: 300 MVAR STATCOM at 400 kV Satna Sub-station and Asset 4: 300 MVAR STATCOM at 400 kV Solapur Sub-station under Installation of STATCOMs in Western Region.
	21.	393/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Establishment of pooling stations at Champa and Raigarh (near Tamnar) for IPP Generation projects in Chattisgarh (IPP-B) in the Western Region.
	22.	373/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under WRSS-X
	23.	408/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under WRSS-IV Transmission Scheme in Western Region.
	24.	415/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under WRSS-II.
	25.	398/TT/2025	PGCIL	Petition for truing up of the transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under SIPAT-I transmission system in Western Region.
	26.	399/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under System Strengthening in North/West Part of WR for IPP Projects in Chattisgarh (IPP-E)" in Western Region.
	27.	416/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 50 MVAR Reactor along with associated equipment at Chandrapur Sub-station".
	28.	536/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under Korba-Budhipadar Transmission System in Western Region.
	29.	519/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff

				for 2024-29 tariff block for Combined Asset under Vindhyachal Stage-I Additional Transmission System in Western Region.
	30.	839/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for Combined Asset under Sub-station works associated with Hyderabad (Maheshwaram) Pooling Station in Southern Region.
	31.	745/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV D/C Ramagundam- Bhadrawati (Chandrapur) Transmission System in Southern and Western Regions.
	32.	747/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under NLC-II Transmission System in the Southern Region.
	33.	918/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for transmission assets of "Kayamkulam Transmission System in Southern Region".
	34.	914/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for combined elements of Talcher and Kolar (HVDC portion) (Combined Asset-I) and combined elements of Talcher and Kolar (AC Portion) (Combined Asset-II) under Transmission System associated with Talcher II project in Southern Region.
	35.	917/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission system associated with Chamera Stage-I in the Northern Region
	36.	967/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Dehri Karamnasa Transmission System in Eastern Region.
	37.	950/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Assets under Kawas Transmission System in Western Region".
	38.	951/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Sipat-II Supplementary Transmission System in Western Region".
	39.	356/TT/2025	PGCIL	Petition for truing up of Transmission Tariff for 2019-24 and determination of Transmission Tariff for 2024-29 tariff block for assets under POWERGRID works associated with the new WR-NR 765 kV inter regional corridor
	40.	374/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Western Region System Strengthening-XVI (WRSS XVI)".
23.12.2025 Tuesday At 10.30 A.M.	1.	932/MP/2025 alongwith I.A.No.122/2025	ReNewAP2	Petition under Section 79 of the Electricity Act 2003 seeking referral to arbitration of the present dispute between the Petitioner and Respondent arising out of the claim for liquidated damages

Miscellaneous Petitions <i>(Through online video-conference)</i>				of Rs. 57.37 Crores levied by Respondent under Article 4.4.1 of the Power Purchase Agreement dated 23.5.2018 (Interlocutory application for urgent listing and interim reliefs) <i>(on admission)</i> .
	2.	884/AT/2025	SRWRPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the SR WR POWER TRANSMISSION LIMITED (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	3.	885/TL/2025	SRWRPTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to SR WR POWER TRANSMISSION LIMITED
	4.	886/TL/2025	VVTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Vindhyachal Varanasi Transmission Limited
	5.	887/AT/2025	VVTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the VINDHYACHAL VARANASI TRANSMISSION Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	6.	872/TL/2025	APTL	Petition under Sections 14 and 15(1) of the Electricity Act, 2003 (hereinafter referred to as "the Act") of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission License Regulations") to establish the transmission system for "Transmission System for Integration of Ananthapuram-II REZ – Phase II (3GW)" on a Build, Own, Operate and Transfer Basis.
	7.	873/AT/2025	APTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges discovered through the tariff based competitive bidding process (TBCB process) with respect to the Transmission System i.e., the Transmission System for Integration of Ananthapuram-II REZ-Phase-II (3 GW) being established by Anantapur II Power Transmission Limited on build, own, operate and transfer basis.
	8.	675/TL/2025	MELPTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to MEL Power Transmission Limited.
	9.	690/AT/2025	MELPTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the MEL Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

	10.	245/TL/2025	KITL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kudankulam ISTS Transmission Limited.
	11.	868/TD/2025	KPE	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license.
	12.	871/TD/2025	KPIGEL	Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters), Regulations, 2020 for grant of an inter-state trading license
	13.	96/MP/2015	CPCL	Petition under Section 79(1)(c) & (f) and other applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium-Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the cancellation of LTA granted by the Respondent and encashment of bank guarantee(Received by remand).
	14.	305/MP/2015	APNRL	Implementation of APTEL judgement dated 4.9.2025 in appeal no 143 of 2020 and 66 of 2022 challenging the order of the CERC in Petition No. 305/MP/2015 dated 29.1.2020 and for directions against the Respondents to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner (Rewceived by remand)
	15.	104/MP/2022 alongwith IA No.106/2024	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park. (Interlocutory Application for amendment of Petition).
	16.	265/MP/2022 alongwith IA No. 63/2023	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory Application for seeking additional prayers.)
	17.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.4 of the PPA executed between the NTPC Vidyut Vyapar Nigam Limited and Bangladesh Power Development Board, under back-to-back basis with DVC pursuant to PSA dated 6.9.2018 entered between DVC and NVVN for supply of 300 MW of power from DVC's generating stations to BPDB.
	18.	171/MP/2024	NLCIL	Petition under Section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the Must-Run status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.

	19.	204/MP/2024 alongwith I.A.No.72/2025	AMPEGPL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 12.4.2022 between AMP Energy Green Five Pvt. Ltd and Solar Energy Corporation of India Ltd. seeking compensation and relief on account of allowed change in law events being increase in Goods and Service Tax on Solar Modules and renewable energy equipment from 5% to 12% pursuant to the Ministry of Finance Notification No. 08/2021- Integrated Tax (Rate) and Notification No. 08/2021- Central Tax (Rate) dated 30.09.2021 and the Order dated 19.4.2021 passed by the Hon'ble Supreme Court in WP(C) No. 838 of 2019 pursuant to Order dated 8.3.2023 in Petition No. 245/AT/2022(Interlocutory application moved by SECIL for modification of RoP dated 28.4.2025).
	20.	269/MP/2024	NEEPCO	Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 65, 66 and 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 Seeking compensation for loss of Capacity Charge on account of Inadequate availability of Fuel/Gas in terms of Regulation 76 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 in respect of the Tripura Gas based Power Station.
	21.	289/MP/2024	NEEPCO	Petition seeking compensation for loss of capacity charge on account of inadequate availability of fuel/gas in terms of Regulation 76 (power to relax) of the CERC (Terms and Conditions of Tariff) Regulations, 2019, in respect of the Agartala gas -based power station.
	22.	856/MP/2025 alongwith I.A.No.129/2025	ACME	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 inter alia seeking directions to the Central Transmission Utility of India(Interlocutory application for urgent listing and interim reliefs).
	23.	161/MP/2025 alongwith I.A.No.109/2025	RSVPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.9.2021(Interlocutory application for urgent listing).
	24.	166/MP/2025	APCPDCL	Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulation 17 and 18 of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking condonation of delay in complying with the procedure of issuance of Renewable Energy Certificates for FY 2023-24 and other consequential reliefs.

	25.	956/MP/2025 alongwith I.A.No.123/2025	INGEL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 inter alia seeking relaxation Regulation 11A read with Regulation 5.8 (xi) pertaining to submission of documents demonstrating ownership of 50% of the land for return of Bank Guarantee submitted under Regulation 5.8(xi)(c) (Interlocutory application for urgent listing).
	26.	787/MP/2025	PBTL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 11.11.2020 seeking condonation of time overrun & consequent extension of Scheduled COD and relief for cost overrun & consequential increase in annual non-escalable transmission charges on account of Force Majeure and Change in Law events pertaining to POWERGRID Bhadla Transmission Limited.
	27.	796/GT/2025	NTPC	Petition for revision of tariff for Kudgi STPS (2400 MW) for the period from 2019-24 after the truing up exercise.
	28.	800/GT/2025	NTPC	Petition for determination of tariff of Kudgi STPS Stage I (2400MW) for the period from 1.4.2024 to 31.3.2029.
	29.	793/GT/2025	NTPC	Petition for revision of tariff of MTPS Stage-II (390 MW) for the period 2019-24, after the truing Up exercise.
	30.	799/GT/2025	NTPC	Petition for approval of tariff of MTPS Stage-II (390 MW) for the period 2024-29.
	31.	790/GT/2025	NTPC	Petition for revision of tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	32.	791/GT/2025	NTPC	Petition for revision of tariff of Auraiya Gas Power Station (663.36 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise.
	33.	794/GT/2025	NTPC	Petition for approval of the 2024-29 tariff of Feroze Gandhi Unchahar Thermal Power Station Stage-I (420 MW).
	34.	797/GT/2025	NTPC	Petition for approval of tariff of Auraiya Gas Power Station (663.36 MW) for the period 1.4.2024 to 31.3.2029.
	35.	648/GT/2025	NTPC	Petition for revision of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	36.	647/GT/2025	NTPC	Petition for approval of tariff of Singrauli Super Thermal Power Station (2000 MW) for the period from 1.4.2024 to 31.3.2029.
	37.	802/GT/2025	DVC	Petition for determination of tariff with respect to Koderma Thermal Power Station Units 1 and 2 (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	38.	801/GT/2025	DVC	Petition for determination of tariff for Raghunathpur Thermal Power Station, Units 1 & 2 (2x600 MW) for the period 2024-29.
	39.	795/GT/2025	NLCIL	Petition for truing up of tariff for the period 2019-24 in respect of NLCIL's TPS-I Expansion (420 MW).

	40.	621/GT/2025	NLCIL	Petition for truing up of tariff for the period 2019-24 in respect of NLCIL's Barsingsar Thermal Power Station (BTPS) (2x125MW= 250MW)
	41.	622/GT/2025	NLCIL	Petition for determination of tariff for the period 2024-29 in respect of NLCIL's Barsingsar Thermal Power Station (BTPS) (250 MW)
	42.	628/GT/2025	ONGC	Petition for approval of true-up tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2019 to 31.3.2024.
	43.	397/TT/2025	TPTL	Petition for truing up transmission tariff for 2019-24 Tariff Block and for determination of transmission tariff for 2024-29 Tariff Block for 400 KV D/C Teesta III HEP- Kishanganj Transmission System.
	44.	448/TT/2025	JPL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined asset under the Transmission System associated with evacuation of power from Karcham Wangtoo Hydro Electric Project (HEP) located in the State of Himachal Pradesh to POWERGRID Abdullapur Sub-station located in the State of Haryana in Northern Region.
	45.	102/TT/2025	WCTL	Petition for determination of capital cost and transmission tariff pertaining to FY 2024-25 to FY 2028-29 for One spare unit (1-Ph) 80 MVAR reactor at 765 kV Warangal New Substation Transmission system constructed, maintained and operated by Warora Kurnool Transmission Limited vide Licence No. 79/Transmission/2022/CERC.
Coram: Chairperson Member (Tech.) Member (Law)	46.	210/MP/2023	EPTA	Petition under Section 63, 79(1)(c), 79(1)(d) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
	47.	23/RP/2025	PGCIL	Petition for review of Order dated 19.7.2025 in Petition No. 45/TT/2023 (On admission).
	48.	25/RP/2025	MPPMCL	Petition for review of order dated 31.12.2023 in Petition No. 237/MP/2021 (On admission)
	49.	9/RP/2024 alongwith I.A.Nos.19/2024 & Dy.No.570/2025	KTL	Petition for review of Order dated 31.12.2023 in Petition No. 237/MP/2021 (Interlocutory application for interim reliefs and I.A. moved by MPPMCL for vacation of stay granted vide RoP dated 4.4.2025).
Coram: Chairperson Member (Tech.)	50.	30/RP/2024	PGCIL	Petition for review of Order dated 30.05.2024 in Petition No. 193/TT/2023.
	51.	16/RP/2025 along with IA No. 96/2025	PGCIL	Petition seeking review of the Order dated 13.6.2025 in Petition No. 9/TT/2023. (Interlocutory application for condonation of delay in filing the Review Petition).
23.12.2025 Tuesday At 2.30 P.M. Transmission Tariff Petitions	1.	752/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for various assets under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B in Western Region and Northern Region.

Coram: Member (Tech.) Member (Law) (Through online video-conference)	2.	749/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset transmission assets covered under Transmission System associated with Krishnapatnam UMPP-PART B in Western Region.
	3.	829/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset 1: 63 MVAR, 400 kV Switchable Line Reactor along with 500 Ohms NGR at Rajgarh (POWERGRID) end of Khargone TPS-Rajgarh (POWERGRID) 400 kV line, Asset 2: 2 Nos 765 kV line bays at 765/400 kV Indore Sub-station of POWERGRID (for Khandwa PS(TBCB)-Indore 765 kV D/C line) & 240 MVAR, 765 kV Switchable Line Reactors along with 700 Ohms NGR at 765/400 kV Indore Sub-station end of each ckt of Khandwa Pool- Indore 765 kV D/C line (line being implemented under TBCB) under POWERGRID Works associated with Transmission system Strengthening in WR associated with Khargone TPS in Western Region.
	4.	691/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission Assets under Transmission System associated with North East-Northern/Western Inter Connector-I in North Eastern Region.
	5.	692/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under WR-NR HVDC interconnector for IPP projects in Chhattisgarh in the Northern Region & Western Region.
	6.	751/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Augmentation of Transformers in Northern Region-Part B in Northern Region.
	7.	458/TT/2024	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh in Southern Region.
	8.	545/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV D/C Vijayawada-Nellore Transmission Line, 400 kV D/C Nellore-Sriperumbudur Line, New 400 kV Switching station at Nellore, extension of Vijayawada and Sriperumbudur Sub-station with associated bays under System Strengthening in Southern Region.
	9.	490/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under 400 kV Central Transmission Project-I in Southern Region.
	10.	405/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset-I: 315 MVA 400/220 kV Auto Transformer at Hyderabad and Asset-II: 50 MVAR Reactor at Cuddapah under Central

				Transmission Project Augmentation in Southern Region.
	11.	612/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under Transmission System associated with NLC Stage-I in Southern Region.
	12.	633/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Transmission System associated with Faridabad Gas Based Combined Cycle Power Project in Northern Region.
	13.	528/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset-I: LILO of 400 kV S/C Singrauli-Kanpur Transmission Line-I at Allahabad; Asset-II: LILO of 400 kV S/C Singrauli-Kanpur Transmission Line-II at Allahabad; Asset-III: ICT-I at Allahabad along with associated bays; and Asset-IV: ICT-II at Allahabad along with associated bays in Northern Region.
	14.	392/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission system associated with Unchahar Stage-II in the Northern Region.
	15.	503/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Transmission System associated with RAPP-B Project in the Northern Region.
	16.	580/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400/220 kV Bhiwadi Sub-station along with LILO of Ballabgharh-Bassi 400 kV S/C line and ICT-I & ICT-II at Bhiwadi in the Northern Region.
	17.	603/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Dulhasti Combined Transmission System associated with the Dulhasti Hydroelectric Project (3x130 MW) in Jammu and Kashmir, Northern Region.
	18.	530/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Jeypore - Talcher Transmission System in Eastern Region.
	19.	568/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Talcher Transmission System in Eastern Region.
	20.	515/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Kahalgaon Transmission System in Eastern Region.
	21.	574TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under 400 kV Jamshedpur-Rourkela S/C (Ckt-II) Transmission Line in Eastern Region.

	22.	507/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission system associated with Doyang HEP in North Eastern Region.
	23.	504/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 765 kV D/C Bhuj Pool Sub-station-Banaskantha Transmission Line along with associated bays at both ends, 2x330 MVAR Switchable Line Reactors along with associated bays at both ends, 1 number 1500 MVA, 765/400 kV ICT-2 and 1 number 765 kV, 330 MVAR Bus Reactor along with associated bays at Bhuj Pooling Station, Asset-2: 1 number 1500 MVA, 765/400 kV ICT-1 along with associated bays at Bhuj Pooling Station, Asset-3: 1 number 400 kV, 125 MVAR Bus Reactor along with associated bays at Bhuj Pooling Station and Asset-4: 2 numbers 500 MVA, 400/220 kV ICTs along with associated bays at Bhuj Pooling Station covered under Green Energy Corridors- Inter-State Transmission Scheme (ISTS)- Part-C in the Western Region.
	24.	523/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset consisting of Asset A1:Combined Asset-(1) 400 kV D/C Mauda II-Betul (Quad) Transmission Line along with associated bays and 2X50 MVA Line Reactors at Betul GIS, (2) 315 MVA, 400/220 kV ICT-I & ICT-II along with associated bays and 4 nos. 220 kV line bays & 125 MVA, 420 kV Bus Reactor along with associated bays at Betul GIS & (3) 400 kV D/C Betul-Khandwa (Quad) line along with associated bays at both ends and 2x50 MVA Switchable Line Reactors at Betul GIS & 2x50 MVA line reactors at Khandwa Sub-station; Asset A2:Khandwa-Indore 400 kV D/C Transmission Line along with associated bays under Transmission System associated with Mauda Stage-II (2x660 MW) Generation Project in the Western Region.
29.12.2025 Monday At 11.00 A.M. Public hearing		No. RA-14026(11)/1/2022-CERC	Public Hearing through	Public Hearing on Draft Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) (First Amendment) Regulations, 2025.
29.12.2025 Monday At 2.30 P.M. Public hearing		No. RA-14026(11)/1/2022-CERC	Online Video Conference	Public Hearing on Determination of the Buyout Price as an alternate compliance mechanism towards fulfilment of Renewable Consumption Obligation (RCO).

By order of the Commission

Sd/-

T.D. Pant

Joint Chief (Legal)

22.12.2025